

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 205
IB-395/ND/2020**

**IN THE MATTER OF:
Smt. Kanika Dandona**

...PETITIONER

Vs.

M/s. Chuliwal Containers Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

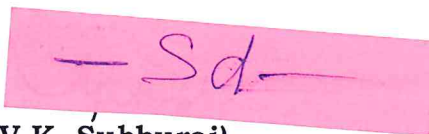
**Order delivered on 08.01.2021
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

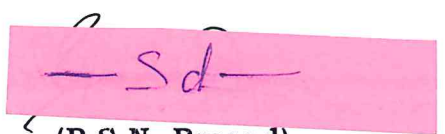
**For the Petitioner/Operational-creditor :
For the Respondent/ Corporate-debtor :Mr. Rajesh Jangra, Advocate.**

ORDER

No one is present on behalf of the operational creditor at the time of virtual hearing of the matter. Ld. counsel for the corporate debtor is present and submitted that the matter is already settled outside the Tribunal. Ld. counsel for the operational creditor is directed to move an appropriate application in the matter so as to enable the Tribunal to pass necessary orders in this matter. Post the matter to 28th January, 2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**